

J-12011/01/2026-RE-IV (NeFMS-26)

भारत सरकार/Government of India

ग्रामीणविकासमंत्रालय/Ministry of Rural Development

ग्रामीणविकासविभाग/ Department of Rural Development

महात्मागांधीप्रभाग/ Mahatma Gandhi NREGA Division

S. Nagesha Bhatta
Kartavya Bhawan-3, New Delhi
Dated: 10.06.2026

To,

The Pay & Account Officers,
Government of India,
Ministry of Rural Development,
Kartavya Bhawan-3, New Delhi.एस. नागेश भट्टा/S. NAGESHA BHATTA
सहायक निदेशक/Assistant Director
भारत सरकार/Government of India
ग्रामीण विकास मंत्रालय/Ministry of Rural Development
कर्तव्य भवन-3/Kartavya Bhawan-3
नई दिल्ली/New Delhi

Subject:-Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA): Payment of 2nd Installment of 1st tranche of Central Assistance towards wage payment for Financial Year 2026-27 to the State of Madhya Pradesh.

Sir,

I am directed to convey the sanction of the President of India for release of an amount of **Rs. 10,02,80,253/- (Rupees Ten Crore Two Lakh Eighty Thousand Two Hundred and Fifty Three Only)** of State of Madhya Pradesh as 26th Installment out of the sanctioned amount of **Rs. 38,72,45,128/- (Rupees Thirty Eight Crore Seventy Two Lakh Forty Five Thousand One Hundred and Twenty Eight Only)** vide Mother sanction order J-12011/01/2026-RE-IV Sl.No.49 dated 18.05.2026 for implementation of the Mahatma Gandhi NREGA during the financial year 2026-27.

2. The residual amount of **Rs. 293,23,97,416/- [(SC: Rs. 42,19,75,038/-), (ST: Rs. 115,79,24,662/-) and (OTH: Rs. 135,24,97,716/-)]** vide mother sanction order even no. dated 20.04.2026 (U.O.No.92/Finance/2025-26, dated 17.04.2026) has been carried forward into the current Mother Sanction for the purpose of utilizing the funds. Hence, the total amount available for release to the State for wages is **Rs. 38,72,45,128/-(NeFMS amount) + Rs. 293,23,97,416/- (Residual amount of previous mother sanction)** i.e total **Rs. 331,96,42,544/-**

3. The total amount available for release to the State for wages is **Rs. 108,81,64,953/-** is as under:-

Sl. No.	Group ID	Categorie s	Amount to be release	The expenditure is debitale to the followings heads of account under demand No. 87, Department of Rural Development for FY 2026-27	Balance remaining out of Mother sanction
1	2	3	4	5	6
	MP202606091	SC	1,20,18,323/-	2505-Rural Employment (Major Head) 02-Rural Employment Guarantee Scheme (Sub Major Head) 02.789- Special Component for Schedule Caste (Minor Head) 02-Assistance to District Rural Development Agencies/ District Programme Coordinators and others. 02.00.35- Grants for creation of capital assets	18,55,91,335/-
		ST	2,60,13,449/-	2505- Rural Employment (Major Head) 02- Rural Employment Guarantee Scheme (Sub Major Head) 02.796- Tribal Area Sub Plan (Minor Head) 02- Assistance to District Rural Development Agencies/ District Programme Coordinators and others. 02.00.35- Grants for creation of capital assets	74,61,54,915/-
		Others	6,22,48,481/-	2505-Rural Employment (Major Head) 02- Rural Employment Guarantee Scheme (Sub Major Head) 02.101- National Rural Employment Guarantee Scheme (Minor Head) 02-Assistance to District Rural Development Agencies/District Programme Coordinators and others. 02.00.35- Grants for creation of capital assets	5,61,38,450/-
	Total		10,02,80,253/-		98,78,84,700/-

4. The payment under DBT are linked to the FTOs generated based on primary records retained at GP/Block level and therefore the accounts/primary records will be audited by the Comptroller and Auditor General of India and the Internal Audit of the Principal Accounts Office of the Ministry of Rural Development in terms of Rule 236(1) of the General Financial Rules 2017.
5. Further installment of the remaining sanctioned amount would be released as per FTOs entered in MIS by State Government and reflected in PFMS.
6. The grant in towards plan expenditure and will be utilized for approved items of works subject to the conditions laid down in the Mahatma Gandhi NREGA Guidelines Issued from time to time. No deviation from the provisions of these Guidelines is permissible.
7. All other terms and conditions mentioned in Mother Sanction order No **J-12011/01/2026-RE-IV Sl.No.49** dated **18.05.2026** shall remain the same.
8. No Utilization Certificate is pending against the Recipient Organization under the Scheme.
9. The accounts of the grantee institutions will be audited by the Comptroller and Auditor General of India and the Internal Audit of the Principal Accounts Office of the Ministry in terms of **Rule 236 (1) of the General Financial Rules, 2017**.
10. The Drawing and Disbursing Officer, Mahatma Gandhi NREGA, New Delhi (207172) will be the Drawing & Disbursing Officer for the purpose. The amount mentioned in Para-1 above will be transferred to the State Employment Guarantee Fund in **Account No. 3568124699 in the name of MP State Employment Guarantee Council Bhopal, in the Central Bank of India, 9 Area Hills Bhopal and Branch IFSC Code CBIN0283312**.
11. This issue under the powers delegated to this Ministry and in consultation with the Integrated Finance Division vide their **U.O No. 309/Finance/2026-27, dated 14.05.2026**.

Yours faithfully,

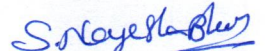

(S.Nagesha Bhatta)

Assistant Director (Mahatma Gandhi NREGA)

एस. नागेश भट्टा / S. NAGESHA BHATTA
सहायक निदेशक / Assistant Director
भारत सरकार / Government of India
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Copy to:

1. The Director/Commissioner (Mahatma Gandhi NREGA) Rural Development, Govt. of Madhya Pradesh
2. Director (Fin.-I)


(S.Nagesha Bhatta)

Assistant Director (Mahatma Gandhi NREGA)

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